

(u)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 204/90

Date of Order: 29-4-93.

Between:

K.Sudersan Reddy. ✓

.. Applicant.

and

1. The Union of India
rep. by Secretary to Govt.,
Ministry of Home Affairs Dept.of Personnel,
New Delhi-1. ✓
2. The Union Public Service Commission,
rep. by its Secretary,
Dholpur House, Shahjahanroad, New Delhi. //

.. Respondents.

For the Applicant: Mr.N.Rammohan Rao, Advocate ✓

For the Respondents: Mr. N.V. Ramana Addl.CGSC.

CORAM:


THE HON'BLE MR.A.S.GORTHY : MEMBER (ADMN) //

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY : MEMBER(JUDL) ✓

The Tribunal made the following Order:-

The relief prayed for in this application is with regard to All India Civil Services Examination. The learned counsel for the applicant now states that the applicant could not qualify the Preliminary Examination and therefore this OA has become infructuous and accordingly the same is dismissed as infructuous with no order as ^{to} costs. //


Deputy Registrar (J)

To

1. The Secretary to Govt., Union of India,
Ministry of Home Affairs Dept.of Personnel
New Delhi-1. ✓
2. The Secretary, U.P.S.C. Dholpur House,
Shahjahanroad, New Delhi. ✓
3. One copy to Mr.N.Rammohan Rao, Advocate, CAT.Hyd. ✓
4. One copy to Mr. N.V. Ramana Addl.CGSC. CAT Hyd
5. One spare copy.
6. Copy to Libarary, CAT.Hyd. ✓

pvm

Handwritten notes:
Total
Per 30
1/4/93